

2/14

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR**

ORIGINAL APPLICATION NO. 197/2008

Date of order: 18.07.2011

CORAM:

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Navneet S/o Shri Dhanne Singh Jhajaria aged about 38 years, r/o Jhajaria Bhawan, Behind Bhartiya Kothi, Ward No. 10, Naya Bas, Churu Bikaner.

...Applicant.

For the applicant : Mr. J.K.Mishra, Advocate.

VERSUS

- 1- Union of India through General Manager, North West Railway, Jaipur.
- 2- Assistant Personnel Officer, North West Railway, Bikaner Division, Bikaner.

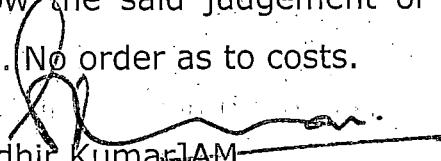
....Respondents.

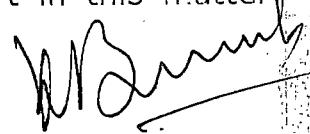
For the respondents Mr. Salil Trivedi.

**ORDER (ORAL)
(Per Dr. K.B. Suresh, Judicial Member)**

We have heard both counsels.

2. Both counsel agreed that this case is exactly similar to OA No. 243/2006 which was decided by this Tribunal vide order dated 12.8.2010. Sh. Trivedi, learned counsel for respondents submits that against that decision they had approached Hon'ble High Court and the matter is pending resolution in the Hon'ble High Court and stay has been granted on the order in OA No. 243/2006. Therefore, the practical way of resolving this issue would be to allow the respondents to abide by whatever decision the Hon'ble High Court makes in the said Writ Petition. Both the counsels agreed to this that we may dispose of this OA with a direction to the respondents to follow the High Court's Order in the Writ Petition No. 10603 of 2010 Union of India and Ors. VS. Mohit Sharma and Ors. In this case also.
3. The O.A. is disposed of with a direction to the respondents to follow the said judgement of the Hon'ble High Court in this matter also. No order as to costs.


[Sudhir Kumar]AM


[Dr. K.B. Suresh]JM